

**STATUS REPORT IN ORIGINAL  
APPLICATION No. 480/2022 (Kuldeep  
V/S STATE OF HARYANA AND ORS.) AS  
PER HON'BLE NGT ORDER DATED  
03.11.2022**

**Submitted to Hon'ble National Green Tribunal, Principal  
Bench, New Delhi.**

**STATUS REPORT IN ORIGINAL APPLICATION No.  
480/2022 (Kuldeep V/S STATE OF HARYANA AND ORS.)  
AS PER HON'BLE NGT ORDER DATED 03.11.2022**

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**Status Report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 03.11.2022 in the matter of OA No. 480 of 2022 titled as Kuldeep V/S State of Haryana &Ors.**

The Hon'ble National Green Tribunal in its order dated 03.11.2022 as directed as follows:-

*"Joint Committee is directed to meet again within two weeks, undertake visits to all the stone crushers individually, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit detailed report regarding all material aspects including compliance with consent conditions and environmental norms by each of the Project Proponents running the stone crushers. The report be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF*

*It may be observed here that, under the statutory provisions made in the enactments specified in schedule I to the National Green Tribunal Act, 2010, the concerned Project Proponents are bound to comply with the consent conditions and environmental norms and the Statutory Authorities are bound to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment, even without/before filing of any application before and passing of any order by this Tribunal or any other Court and the concerned Project Proponents and Statutory Authorities cannot ignore or violate the statutory obligations imposed on them."*

In compliance of order of the Hon'ble National Green Tribunal, Joint Committee meeting was held on 14.01.2023 and 03.02.2023. Thereafter the team comprising of SDM, Charkhi Dadri on behalf of Deputy Commissioner, Charkhi Dadri, Deputy Director Agriculture, Charkhi Dadri, Regional Officer along with AEE, HSPCB visited the stone crushing zones, Birhi kalan in presence of representative of stone crusher association.

Letters/notices of hearing were issued to individual's stone crushers (Copy enclosed as **Annexure-1**) along with complainant for hearing dated 02.02.2023 to attend hearing/meeting on 06.02.2023. During hearing complainant was present and pointed that he is aggrieved only from 02 nos. stone crushers namely 1. M/s Balaji Stone Crusher, Birhi kalan, Charkhi Dadri. M/s Maha Laxmi Stone Crusher, Birhi kalan, Charkhi Dadri. The copy of attendance sheet is enclosed herewith as **Annexure-2**).

That on 08.02.2023, both of above mentioned stone crushers were inspected by the team of CTM, Charkhi Dadri, as link officer to SDO(Civil) Charkhi Dadri, Regional Officer, HSPCB, AEE, HSPCB, Charkhi Dadri and Deputy Director, Agriculture, Charkhi Dadri along with complainant & representative of the crushing units. **Copy of inspection report attached herewith as Annexure-3.**

During inspection M/s Balaji Stone <sup>12</sup>Crusher, Birhi Kalan, CharkhiDadri found complying w.r.t. air pollution control devices & CTO Conditions and M/s Maha Luxmi Stone Crusher, Birhi Kalan, found non complying w.r.t. air pollution control devices the as wind breaking wall was broken at some places and needs some repair and sprinklers were not functional effectively.

Show cause notice for closure 15 days has been issued to M/s Maha Luxmi Stone Crusher, Birhi kalan, Charkhi Dadri. **(Copy attached as Annexure 4)**

As per direction given in para no.6, report of Joint Committee has been forwarded to the project proponent. Status report is given as below:-

Sr. No.	Name & Address of the unit	Date of inspection	CTO status	Complying with conditions of CTE and CTO /Not Complying	Action taken
1	Balaji Stone Crusher, Village BirhiKalan, CharkhiDadri	08.02.2023	Granted upto 31.03.26	Complying	No action required
2	Mahaluxmi Stone Crusher Village BirhiKalam, CharkhiDadri	08.02.23	Granted upto 31.03.24	Non complying	SCN issued

Submitted for kind consideration please.

  
Dy. Director, Agriculture  
Charkhi Dadri

  
Regional Officer, HSPCB  
Charkhi Dadri,

  
Dy. Commissioner  
Charkhi Dadri



**Regional Office**  
**Haryana State Pollution Control Board,**  
 SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani  
**Email-hspcbrojr@gmail.com**



No. HSPCB/BHI/2023/ 5348-77

Dated: 2/2/2023

To

1. M/s Baba Hari Dass Stone Crushing Co Vill-Birhi Kalan, Charkhi Dadri
2. M/s Baba Raghu Nath Stone Crusher Vill-Birhi Kalan, Charkhi Dadri
3. M/s Balaji Stone Crusher, Village Birhi Kalan, Charkhi Dadri
4. M/s Chaudhary Stone Crusher Vill-Birhi Kalan, Distt Charkhi Dadri
5. M/s Chirag Stone Crusher, Village Birhi Kalan, Charkhi Dadri
6. M/s Dada Shakti Stone Crusher Vill-Birhi Kalan, Charkhi Dadri
7. M/s Gitesh Stone Crusher Vill-Birhi Kalan, Distt Charkhi Dadri
8. M/s Jagdish Pahal Stone Crusher Village Birhi Kalan Charkhi Dadri
9. M/s Jai Baba Jamna Giri Stone Crusher, Vill. Birhi Kalan, Charkhi Dadri
10. M/s Jai Baba Jamna Giri Stone Crusher, Vill. Birhi Kalan, Charkhi Dadri
11. M/s Jai Dada Budha Stone Crusher, Village Birhi Kalan, Charkhi Dadri
12. M/s Jai Hind Stone Crushing Co., Village Birhi Kalan, Charkhi Dadri
13. M/s Jai Mata Di Stone Crusher, Village Birhi Kala, Charkhi Dadri
14. M/s Kanhaiya Stone Crusher Vill-Birhi Kalan, Charkhi Dadri
15. M/s Mahadev Stone Crusher, Birhi Kalan, Charkhi Dadri
16. M/s Mahaluxmi Stone Crusher Village Birhi Kalam, Charkhi Dadri
17. M/s Mayur Stone Crusher, Village Birhi Kala, Charkhi Dadri
18. M/s N K Builders & Stone Crusher Vill-Birhi Kalan, Charkhi Dadri
19. M/s Neelkanth Mahadev Grit Udyog Vill-Birhi Kalan, Charkhi Dadri
20. M/s New Rapid Stone Crusher old Name Jai baba Shyam Stone Crusher, Birhi kalan, Charkhi Dadri
21. M/s Purpal Stone Crusher, Village Birhi Kala, Charkhi Dadri
22. M/s Rapid Stone Crusher Vill-Birhi Kalan, Charkhi Dadri
23. M/s Sangwan Stone Crusher, Village Birhi Kalan, Charkhi Dadri
24. M/s Shiv Shakti Grit Udyog, Village Birhi Kala, Charkhi Dadri
25. M/s Shiv Shankar Stone Crusher Vill-Birhi Kalan, Charkhi Dadri
26. M/s Shiva Stone Crusher, Village Birhi Kalan, Charkhi Dadri
27. M/s Shree Radhe Stone Crusher, Birhi Kalan, Charkhi Dadri
28. M/s Shri Rattan Grit Udyog Village Birhi Kala Charkhi dadri
29. M/s Swastik Stone Crusher, Village Birhi Kalan, Charkhi Dadri
30. M/s V K Stone Crushing Co Vill-Birhi Kalan, Charkhi Dadri

**Sub: To attend hearing before the Committee Constituted Hon'ble NGT in OA No. 480 of 2022 titled as Kuldeep Vs State of Haryana & Ors.**

**Ref: Kindly refer to the subject noted above.**

In this connection, it is intimated that as per order dated 03.11.2022 in the matter of OA No. 480 of 2022 titled as Kuldeep Vs State of Haryana & ors.. The operative part of the said order is reproduced as under:-

*"Joint Committee is directed to meet again within two weeks, undertake visits to all the stone crushers individually, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and*

submit detailed report regarding all material aspects including compliance with consent conditions and environmental norms by each of the Project Proponents running the stone crushers. The report be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF

It may be observed here that, under the statutory provisions made in the enactments specified in schedule I to the National Green Tribunal Act, 2010, the concerned Project Proponents are bound to comply with the consent conditions and environmental norms and the Statutory Authorities are bound to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment, even without/before filing of any application before and passing of any order by this Tribunal or any other Court and the concerned Project Proponents and Statutory Authorities cannot ignore or violate the statutory obligations imposed on them.

In view of this legal perspective, we consider it essential to direct that in case the Joint Committee observes any violation of the consent conditions/environmental norms, then it shall forward a copy of its report to “

In view of the above, you are hereby directed to attend the hearing/meeting before the Committee in the office of SDM Charkhi Dadri on 06.02.2023 at 11:00 AM.  
DA/ Copy of order dated 03.11.2023

  
Regional Officer,  
Bhiwani Region  
Dated 2/2/23

Endst No. HSPCB/BHI/2023 5378-79

A copy of the above is forwarded to the following with the request to make it convenient to be present during the hearing/meeting in the office of SDM Charkhi Dadri on 06.02.2023 at 11:00 AM as decided during site visit on 01.02.2023.

1. The SDM, Charkhi Dadri
2. The Deputy Director Agriculture, Charkhi Dadri

  
Regional Officer,  
Bhiwani Region  
Dated 2/2/23

Endst No. HSPCB/BHI/2023 5380

A copy of the above is forwarded to Sh. Kuldeep S/o Paras Ram, Village Birhi Kalan, Charkhi Dadri with the requested to be present in the office of SDM Charkhi Dadri on 06.02.2023 at 11:00 AM

  
Regional Officer,  
Bhiwani Region  
Dated 2/2/23

Endst No. HSPCB/BHI/2023 5381

A copy of the above is forwarded to the Deputy Commissioner, Charkhi Dadri for information please.

  
Regional Officer,  
Bhiwani Region

## Annexure-R2

Attendance Sheet of Hearing/Meeting Held on 06-02-2023

Sr. No.	Name & Address of the unit	Name & Designation	Mob. No	Signature
1	Baba Hari Dass Stone Crushing Co Vill-Birhi Kalan, Charkhi Dadri	S.N. Apparwal	9250245378	
2	Baba Raghu Nath Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Rakesh Kumar	9991776800	
3	Balaji Stone Crusher, Village Birhi Kalan, Charkhi Dadri	veed/pal	9813221692	
4	Chaudhary Stone Crusher Vill-Birhi Kalan, Distt Charkhi Dadri			
5	Chirag Stone Crusher, Village Birhi Kalan, Charkhi Dadri			

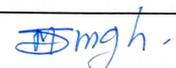
## List of stone crushing units situated at village Birhi Kalan, Charkhi Dadri

Sr. No.	Name & Address of the unit	Name & Designation	Mob. No	Signature
6	Dada Shakti Stone Crusher Vill-Birhi Kalan, Charkhi Dadri			
7	Gitesh Stone Crusher Vill-Birhi Kalan, Distt Charkhi Dadri	MANJEET	9549049100	MANJEET
8	Jagdish Pahal Stone Crusher Village Birhi Kalan Charkhi Dadri			
9	Jai Baba Jamna Giri Stone Crusher, Vill. Birhi Kalan, Charkhi Dadri	Deepak Rao	9950000009	Deepak Rao
10	Jai Baba Jamna Giri Stone Crusher, Vill. Birhi Kalan, Charkhi Dadri	Deepak Rao	9950000009	Deepak Rao

## List of stone crushing units situated at village Birhi Kalan, Charkhi Dadri

Sr. No.	Name & Address of the unit	Name & Designation	Mob. No	Signature
11	Jai Dada Budha Stone Crusher, Village Birhi Kalan, Charkhi Dadri	Carminder Manager	9992814465	
12	Jai Hind Stone Crushing Co., Village Birhi Kalan, Charkhi Dadri	Sargay manager	9929188190	
13	Jai Mata Di Stone Crusher, Village Birhi Kala, Charkhi Dadri	Joginda Malik	9050950050	
14	Kanhaiya Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Kishan	9813641317	
15	Mahadev Stone Crusher, Birhi Kalan, Charkhi Dadri	HONEY MALIK	7419026050	

## List of stone crushing units situated at village Birhi Kalan, Charkhi Dadri

No.	Name & Address of the unit	Name & Designation	Mob. No	Signature
16	Mahaluxmi Stone Crusher Village Birhi Kalam, Charkhi Dadri	Nareish Kumar	9813585858	
17	Mayur Stone Crusher, Village Birhi Kala, Charkhi Dadri	Jagdeep	9616119280	Jagdeep
18	N K Builders & Stone Crusher Vill-Birhi Kalan, Charkhi Dadri			
19	Neelkanth Mahadev Grit Udyog Vill-Birhi Kalan, Charkhi Dadri	Mukhtiar Singh. - Partner	9671135001	
20	New Rapid Stone Crusher old Name Jai baba Shyam Stone Crusher, Birhi kalan, Charkhi Dadri	Jai Bhagwan - Partner	9991726872	Jai Bhagwan

## List of stone crushing units situated at village Birhi Kalan, Charkhi Dadri

Sr. No.	Name & Address of the unit	Name & Designation	Mob. No	Signature
21	Purpal Stone Crusher, Village Birhi Kala, Charkhi Dadri	BISHNU MOJAL Partner	7988471235	Bishnu
22	Rapid Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Dhanu Singh Partner	9813814614	Dhanu Singh
23	Sangwan Stone Crusher, Village Birhi Kalan, Charkhi Dadri	Dhanu Singh Partner	9813814614	Dhanu Singh
24	Shiv Shakti Grit Udyog, Village Birhi Kala, Charkhi Dadri	Ajay Malik	905009095	Ajay Malik
25	Shiv Shankar Stone Crusher Vill-Birhi Kalan, Charkhi Dadri			

## List of stone crushing units situated at village Birhi Kalan, Charkhi Dadri

Sr. No.	Name & Address of the unit	Name & Designation	Mob. No	Signature
26	Shiva Stone Crusher, Village Birhi Kalan, Charkhi Dadri			
27	Shree Radhe Stone Crusher, Birhi Kalan, Charkhi Dadri	<del>राजेश चौधरी</del>	9416705008	
28	Shri Rattan Grit Udyog Village Birhi Kala Charkhi dadri	SUDHAK CHAUDHARY	9212547477	<u>Lawe</u>
29	Swastik Stone Crusher, Village Birhi Kalan, Charkhi Dadri	राजेश	8199001601	राजेश
30	V K Stone Crushing Co Vill-Birhi Kalan, Charkhi Dadri	Rajesh Chauhan.	9811921701	<u>Lawe</u>
31	Sh. Kuldheeps/o. Sh. Parag Ram v.p. o. Birhi Kalan Charkhi Dadri		953654 50	राजेश चौधरी

**INSPECTION REPORT****08.02.2023**

In compliance of Hon'ble NGT order dated: 03.11.2022 in OA No. 480/2022 titled as Kuldeep vs State of Haryana &Ors., the team comprising of CTM, Charkhi Dadri, as link officer to SDO(Civil) Charkhi Dadri, Regional Officer & AEE, HSPCB, Charkhi Dadri and Deputy Director, Agriculture, Charkhi Dadri inspected the stone crusher namely M/s Balaji Stone Crusher, Birhi kalan, Charkhi Dadri and M/s Maha Luxmi Stone Crusher, Birhi kalan, Charkhi Dadri on 08.02.2023 along with complainant Sh. Kuldeep Singh & representatives of the crushing units.

During inspection M/s Balaji Stone Crusher, Birhi kalan, found complying w.r.t. air pollution control devices & CTO Conditions and M/s Maha Luxmi Stone Crusher, Birhi Kalan found non-complying w.r.t. air pollution control devices the as wind breaking wall was found broken at some places and needs some repair and sprinklers were not functional effectively.

The team observed that some dust particles were accumulated on the plants which seems to be due to non-effective functioning of water sprinklers.

Team recommended that show cause notice for 15 days may be issued to the non-complying unit.

  
AEE, HSPCB,  
CharkhiDadri

  
Deputy Director Agriculture,  
CharkhiDadri

  
Regional Officer, HSPCB  
CharkhiDadri

  
CTM,  
CharkhiDadri

**Haryana State Pollution Control Board,**

SCF-32, Opp. Community Centre, Sector-13, HUDA, Bhiwani

Email-hspcbrojr@gmail.com



No. HSPCB/BHI/2023/ 5457

Dated 10/2/23

To

M/s Maha Luxmi Stone Crusher,  
Birhi Kalan, Charkhi Dadri

**Sub: Show cause notice for closure/prosecution and levy of Environmental compensation under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.**

Whereas your unit was inspected by the team of CTM, Charkhi Dadri, SDO Agriculture, Charkhi Ddri and Regional officer, HSPCB along with field Officer on dated 08.02.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016. During inspection unit found non operational and following deficiencies were observed at site:-

1. Sprinklers system not functioning effectively.
2. The wind breaking wall found in adequate and same was found broken at some places.

Whereas unit is liable to pay the environmental compensation in the terms of direction of the Board issued by order no. HSPCB/PLG/2019/6043-75 dated 29.04.2019 and order dated 20.12.2019 as assessed by the Board as per methodology defined.

Thus, your unit is willfully & deliberately violating provision Air Act, 1981 and stone crusher notification 11.05.2016.

In view of above, you are hereby issued a show cause notice for 15 days for the non-compliance under Section 37/38, 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as to why closure/prosecution, levy of Environmental compensation may not be issued against your unit alongwith revocation of consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under 31A of Air Act, 1981 besides revoking the consent to establish/consent to operate granted to your unit & initiation of legal action under the provision of Air (Prevention & Control of Pollution) Act, 1981 without giving any further notice.

**Explanations:** For the avoidance of doubts, it is hereby declared that the power to issue directions under above said sections of Air Act (31-A) includes the power to direct:-

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service

Endst. No. HSPCB/BHI/2023 5458

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.

  
Regional Officer  
Bhiwani Region  
Dated 10/2/23

  
Regional Officer  
Bhiwani Region